

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2112**  
ANSWERED ON 15/03/2022

**CHANGE IN NAME OF PMAY**

2112. SHRI JAGANNATH SARKAR:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether it is true that the Pradhan Mantri Awas Yojana's (PMAY) cost is shared in 60:40 ratio in Bengal and State Government of Bengal has changed the Yojana's name to "Bangla Awas Yojana", if so, the details thereof;
- (b) whether the Government has taken any step against this rename, if so, the details thereof;
- (c) whether the norms of the yojana are not being followed in the State and there have been instances of irregularities, if so, the details thereof;
- (d) whether the Government has set up a committee to investigate the issue of original beneficiaries not getting benefit of the yojana, if so, the details thereof and if not, the reasons therefor; and
- (e) whether there is any other way for original beneficiaries to get the benefit of PMAY directly in the cases of those who did not get the benefit, if so, the details thereof?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT  
(SADHVI NIRANJAN JYOTI)

(a) to (e): The funds under Pradhan Mantri Awaas Yojana- Gramin (PMAY-G) are shared between Centre and State of West Bengal in the ratio of 60:40. The Ministry has received several references citing renaming of PMAY-G as Bangla Awaas Yojana in the State of West Bengal. The State Government of West Bengal has responded to these allegations informing that the State Government is strictly following all the guidelines pertaining to the programme including information boards in each of the houses and has submitted photographs of PMAY-G houses showing logo and display board of PMAY-G on the houses. The Ministry has also decided to verify the facts in the matter through field inspection by National Level Monitors (NLM) of the Ministry.

The cases of irregularities reported by the Hon'ble Members of Parliament, Members of State Assembly of West Bengal and general public are taken up with the State Government for comments and taking necessary action. The Officers of Ministry also undertake regular visits for conducting field inspections.

In case an eligible household is wrongly removed from the Permanent Wait List (PWL) of PMAY-G, there is also a provision for restoration of such eligible household on a case to case basis.

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